

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 47
(IB)-127(PB)/2023

IN THE MATTER OF:

Indusind Bank Ltd	...	Applicant/Petitioner
Vs		
Fidere Facilities Management Pvt. Ltd	...	Respondent

Order under Section 7 of the Insolvency & Bankruptcy Code, 2016 (CIRP).

Order delivered on 03.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Shahrukh Inam, Ms. Usha Singh,
For the RP : Mr. Animesh Khandelwal, Ms. Rashi Gupta, Advs.

ORDER

Ld. Counsels of the parties appeared.

At the request and by consent of both parties, list the matter for tomorrow i.e. **04.07.2024**.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)